

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No.87405/2022 in Criminal Appeal No.1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 87405/2022 - GRANT OF BAIL)

Date : 30-06-2022 This appln. for bail is called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
(VACATION BENCH)

For Appellant(s)

Mr. Setu Niket, Adv.
Ms. Esha Mazumdar, Adv.
Ms. Priyanjali Singh, AOR

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel appearing for the appellant and the learned counsel appearing for the State of Uttar Pradesh.
2. Learned counsel appearing for the appellant seeks and is granted two weeks' time from today to place on record the nature of arrangements which he proposes to make for the care and custody of his 8 years old son.
3. As prayed, list the application for bail on 22-7-2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)